Scandal among IPL players in the country

- 154. SHRI BAISHNAB PARIDA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- whether there have been media reports of cricketing scandal among IPL players in the country;
 - (b) if so, the details thereof;
 - whether this fixing of sports has been enquired into;
 - if so, the results thereof; (d)
- whether Government has worked out some action-plan or strategy to control such possibilities among our cricketers; and
 - if so, the details thereof? (f)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) and (b) Sir, there have been reports in the media regarding various irregularities involving the IPL tournaments such as violation of provisions of Foreign Exchange Management Act, 2000, match fixing etc.

(c) to (f) Indian Premier League (IPL) involves city teams managed by private entities. Ministry of Youth Affairs and Sports does not deal with IPL because the national team does not participate in the IPL tournaments. Hence this Ministry has no role in the matter.

Utilization of funds under the National Programme for NPYAD

155. SHRI N.K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- the State-wise utilization of funds under the National Programme for Youth and Adolescent Development (NPYAD);
- (b) whether there is any inter-State disparity in the utilization of funds under the NPYAD; and
 - (c) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) The State-wise utilization of funds under the National Programme for Youth and Adolescent Development (NPYAD) is given in the Statement (See below).

(b) and (c) No, Sir. Under the scheme, there are no specific funds earmarked for any particular State and funds are allocated based on the proposals received in the Ministry.

Statement

State-wise details of funds utilized under the scheme of National

Programme for Youth and Adolescent Development (NPYAD) (2011-12)

Name of the State	Amount in Rupees
1	2
Andhra Pradesh	3,35,500/-
Bihar	_
Chhattisgarh	-
Delhi*	13,96,000,87/-
Gujarat	-
Haryana	=
Himachal Pradesh	4,87,500/-
Jammu and Kashmir	90,54,384/-
Jharkhand	=
Kerala	86,500/-
Karnataka	2,88,08,801/-
Madhya Pradesh	-
Maharashtra	1,28,000/-
Odisha	-
Punjab	-
Rajasthan	51,04,215/-

1	2
Tamil Nadu	96,93,263/-
Uttar Pradesh	2,14,000/-
Uttarakhand	5,80,000/-
West Bengal	1,18,89,399/-
Chandigarh	5,00,000/-
Arunachal Pradesh	1,77,187/-
Assam	1,13,40,000/-
Manipur	53,15,500/-
Meghalaya	-
Nagaland	1,17,000/-
Total:	22,33,67,336/-

^{*}This amount includes allocation made to Autonomous bodies/All India Organizations such as NYKS, National Adventure Foundation, IMF, Spic Macay, National Youth Project etc. which have their HQ at Delhi. Their programmes and activities are carried out in all parts of the country.

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table. ...(Interruptions)...
SHRI M. VENKAIAH NAIDU: Sir, ...(Interruptions)...

सुश्री मायावती (उत्तर प्रदेश): माननीय उपसभापति महोदय, सरकार आरक्षण विधेयक...(व्यवधान)...

SECRETARY-GENERAL: Sir, I lay on the Table, a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Two Hundred and Twenty-sixth Session of the Rajya Sabha and assented to by the President.

- (1) The Rajiv Gandhi National Institute of Youth Development Bill, 2012.
- (2) The Chemical Weapons Convention (Amendment) Bill, 2012.
- (3) The All-India Institute of Medical Sciences (Amendment) Bill, 2012.